

RATIFIED MINUTES OF MEETING No.12/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 13.09.2016 ACTUALLY HELD ON 14.09.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 12/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 13.09.2016 **was actually held on 14.09.2016** under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.: 44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:25.10.2016
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization and reminder has been sent to the firm to furnish essentiality certificate from DGHC on 18.08.2016 by email for ratification of norms.NC decided to issue final reminder to the firm to submit essentiality certificate from DGHC failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

2	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:25.10.2016
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 25.10.2016.				

3	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:25.10.2016
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . Case is deferred to 25.10.2016.				

4	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:25.10.2016
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 25.10.2016.				

5	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	
Decision: The committee decided to ratify the norms based upon the recommendation of MSME vide ID Note No. 30(19)/2014-ME dated 21.11.2014 and clarification from Policy-4 Section vide OM No.01/94/180/56/AM16/PC-4/453/TR No.85 dated 07.09.2016 on net to net basis under GN-4 for Engineering Products. RA may take further necessary action accordingly.				

6	Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:12/80-ALC2/2016	Status: Deferred
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		13.09.2016	
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:25.10.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and final reminder has been sent to firm on 18.08.2016 to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 25.10.2016.			

	Case No.:2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
7	HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	Defer Date:25.10.2016
Decision : The committee noted that firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:40/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
8	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:25.10.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and final reminder has been sent to firm on 18.08.2016 to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:42/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
9	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:25.10.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and final reminder has been sent to firm on 18.08.2016 to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
10	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:25.10.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and final reminder has been sent to firm on 18.08.2016 to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 25.10.2016.				

11	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
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HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:25.10.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization and reminder has been sent to the firm to furnish essentiality certificate from DGHC on 18.08.2016 by email for ratification of norms.NC decided to issue final reminder to the firm to submit essentiality certificate from DGHC failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

12	Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (152)/15-TSW (B) dated 24.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

13	Case No.:3/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (152)/15-TSW (B) dated 24.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

14	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of MSME representative present in the meeting and clarification from Policy-4 Section vide OM No.01/94/180/56/AM16/PC-4/453/TR No.85 dated 07.09.2016 on net to net basis under GN-4 for Engineering Products. RA may take further necessary action accordingly.				

15	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:25.10.2016

Decision : The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. Therefore, as decided by NC, the case has been referred to MSME (Chemical Division) on 05.07.2016 for their comments. Case is deferred to 25.10.2016.

16	Case No.: 78/8/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 25.10.2016.				

17	Case No.: 23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 25.10.2016.				

18	Case No.: 56/8/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and another reminder has been sent C&PC on 16.08.2016 again for comments. Case is deferred to 25.10.2016.				

19	Case No.: 62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:25.10.2016
Decision: The Committee noted that firm has requested to ratify the norms on repeat basis vide their letter dated 01.09.2016. However, the firm vide their request dated 01.09.2016 has requested for ratification of norms on repeat basis with AA No.0510347757 dated 28.02.2013. However, NC decided to send the application of the firm to MSME (Chemical) for further examination and comments as norms for additional items are required to be fixed in the case. Case is deferred to 25.10.2016.				

20	Case No.: 66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:25.10.2016
Decision: The Committee noted that firm has requested to ratify the norms on repeat basis vide their letter dated 01.09.2016. However, the firm vide their request dated 01.09.2016 has requested for				

ratification of norms on repeat basis with AA No.0510381645 dated 12.03.2014. However, NC decided to send the application of the firm to MSME (Chemical) for further examination and comments as norms for additional items are required to be fixed in the case. Case is deferred to 25.10.2016.

21	Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DRDO, M/o Defence vide their letter No.DIC/SCOMET/4801/M/16 dated 22.08.2016 as under:- "Import items at No.28 and 29 on net to net basis and import item at S.No.10 as applied for and the rest of the items as per GN-4 for engineering products." RA may take further necessary action accordingly.				

22	Case No.: 31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 26.07.2016 received through email has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 25.10.2016.				

23	Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.				

24	Case No.: 34/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.				

25	Case No.: 35/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.				

26	Case No.: 23/23/80-ALC2/2015	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00436/AM16/	RLA File :05/23/040/00232/AM16/	Lic.No/Date:0510395498 01.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.TL-13024/118/2016-MMM&A-DCMSME dated 12.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

27	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 25.10.2016.				

28	Case No.: 41/17/80-ALC2/2015	Party Name:GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 25.10.2016.				

29	Case No.: 2/23/80-ALC2/2015	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 25.10.2016.				

30	Case No.: 62/17/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 09.02.2016 has been sent to C&PC on 14.02.2016 for examination and comments. Case is deferred to 25.10.2016.				

31	Case No.: 63/17/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 25.10.2016.				

32	Case No.:58/17/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 25.10.2016.				

33	Case No.:59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that C&PC vide OM No.46011/106/2009-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and the norms and wastage on items of import have not been specified by C&PC. Therefore, as per decision of Norms Committee the case has been referred to MSME (Chemical Division) on 05.07.2016 for their comments. Case is deferred to 25.10.2016.				

34	Case No.:60/17/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 25.10.2016.				

35	Case No.:61/17/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.07.2016 for comments. Case is deferred to 25.10.2016.				

36	Case No.:53/17/80-ALC2/2015	Party Name:SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 26.08.2016 has been sent to MSME on 30.08.2016 for comments. Case is deferred to 25.10.2016.				

37	Case No.:25/20/80-ALC2/2015	Party Name:KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date:25.10.2016

Decision: The Committee noted that DHI vide UO No.3 (08)/16-TSW (B) dated 27.06.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. In this case Personal hearing held on 30.08.2016, firms post hearing submission is awaited. Case is deferred to 25.10.2016.

38	Case No.:19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT vide ID No.17 (24)/2016 dated 21.06.2016) letter sent to them directly by DEIT and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

39	Case No.:4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 26.02.2015) letter sent to them on 20.05.2016 and final reminder on 05.07.2016. However, NC decided to allow the firm time to furnish reply as it has sought time to furnish the reply. Case is deferred to 25.10.2016.				

40	Case No.:4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 25.10.2016.				

41	Case No.:5/20/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 25.10.2016.				

42	Case No.:12/20/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:9/23/80-ALC2/2015	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
43	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 02.05.2016 has been sent to C&PC on 02.06.2016 for comments. Case is deferred to 25.10.2016.				

	Case No.:24/23/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
44	HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 12.02.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:8/20/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
45	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:14/20/80-ALC2/2015	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
46	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:25.10.2016
Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to MSME on 28.06.2016 for comments. Case is deferred to 25.10.2016.				

	Case No.:1/26/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Closed
47	HQ File :01/80/050/00461/AM16/	RLA File :09/24/040/00449/AM16/	Lic.No/Date:0910062854 17.11.2015	
Decision: The Committee noted that RA, Hyderabad vide its letter No.09/24/040/00449/AM16/235 dated 23.08.2016 has informed that the above mentioned AA has been issued on repeat basis and decided to close the case. RA may take further necessary action accordingly.				

	Case No.:33/20/80-ALC2/2015	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
48	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:25.10.2016

Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization and reminder has been sent to the firm to **furnish essentiality certificate** from DGHC on 18.08.2016 by email for ratification of norms. NC decided to issue **final reminder** to the firm to submit **essentiality certificate** from DGHC failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.

49	Case No.:1/9/80-ALC2/2016	Party Name:KERN-LIEBERS (INDIA) PVT.LTD,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00254/AM17/	RLA File :07/24/040/00277/AM16/	Lic.No/Date:0710109192 22.12.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 22.07.2016 for examination and comments. Case is deferred to 25.10.2016.				

50	Case No.:21/3/80-ALC2/2016	Party Name:RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2016. After deliberations NC decided to send the application to MSME for examination and comments, as the matter pertain to them. Case is deferred to 25.10.2016.				

51	Case No.:1/3/80-ALC2/2016	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 25.10.2016.				

52	Case No.:4/3/80-ALC2/2016	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00115/AM17/	RLA File :03/95/040/00654/AM16/	Lic.No/Date:0310801773 14.01.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/52 dated 14.09.2016 as under:-				
1. Net empty weight of export item may be specified as 2419.18 MT. 2. Import items at Sl. Nos. 1 to 3 shall be of relevant grade and thickness as contained in the export item. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 475807 Kgs., 398002 Kgs. & 130174 Kgs. respectively as 1.05 Kgs./Kg. content in the export item. 4. Quantities of import items at Sl. No. 4 & 5 may also be specified as 10 Nos. & 55 Nos. respectively in addition to their weights.				

5. Import items at Sl. No. 4 & 5 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 6 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 400700 Kgs. as 2.43 Kgs./kg. content in export item after taking 20 % recovery from scrap.
7. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export item and its quantity may be allowed as 1154000 Kgs.(324956 Meters) inclusive of 2 % wastage.
8. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed a 15500 Kgs., 11110 Kgs. , 10502 Kgs. & 26001 Kgs. respectively.

RA may take further necessary action accordingly.

53	Case No.:33/6/80-ALC2/2016	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00192/AM17/	RLA File :03/94/040/00872/AM16/	Lic.No/Date:0310802025 25.01.2016	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.TL-13024/121/2016-MMM&A-DCMSME dated 12.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

54	Case No.:43/6/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00203/AM17/	RLA File :09/24/040/00678/AM16/	Lic.No/Date:0910063261 12.02.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide U.O No. 3 (61)/16-TSW (B) dated 28.06.2016) letter send to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

55	Case No.:52/6/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00212/AM17/	RLA File :02/24/040/00135/AM16/	Lic.No/Date:0210206498 17.02.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP vide ID No.12/78/2016 dated 14.09.2016 has raised further deficiency in the firm's reply as under and decided to send it to the firm to furnish reply:- Information submitted by the firm vide their letter dated 31/08/2016 has been perused which is not complete and the following information may be called from the firm : 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 10 to 12. 2. Justification for requirement of 3 Nos. each of Thermostat (Import item No. 2) , Taps (Import item No. 6) & Silicon Elbows (Import item No. 8) for one Water Dispenser, supported by assembly drawing/diagram of the resultant products showing placement of these items. Case is deferred to 25.10.2016.				

56	Case No.:3/3/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00114/AM17/	RLA File :05/23/040/00478/AM16/	Lic.No/Date:0510397641 18.02.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/56 dated 14.09.2016 as under:- 1. Net Fabricated weight of export item may be specified as 48.875 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 4 to 6. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 25764 Kgs. & 24473 Kgs. respectively as 1.05 Kgs/Kg. content in the export items. 4. Import item at Sl. No. 3 may be deleted as requested by the firm. 5. Quantity of import item at Sl. No. 4 may be allowed as 525 Kgs. (70.4 Meters) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 5 may be allowed as 245 Kgs. (30.2 Meters) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 6 may be allowed as 150 Kgs. (15.6 Meters) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 7 may be allowed as 1163 Kgs. RA may take further necessary action accordingly.				

57	Case No.:12/3/80-ALC2/2016	Party Name:ELITE STEELS PVT LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 01.07.2016 has been sent to DHI on 12.07.2016 for comments. Case is deferred to 25.10.2016.				

58	Case No.:31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

59	Case No.:2/3/80-ALC2/2016	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00113/AM17/	RLA File :05/23/040/00493/AM16/	Lic.No/Date:0510397734 26.02.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization and reminder has been sent to the firm to furnish essentiality certificate from DGHC on 18.08.2016				

by email for ratification of norms. NC decided to issue **final reminder** to the firm to submit **essentiality certificate** from DGHC failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.

60	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter send to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

61	Case No.:35/6/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00194/AM17/	RLA File :17/24/040/00126/AM16/	Lic.No/Date:1710006282 29.02.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/64/2016-TSW/74 dated 02.08.2016) letter send to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

62	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 25.10.2016.			

63	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 25.10.2016.			

64	Case No.:6/6/80-ALC2/2016	Party Name: LUBI INDUSTRIES LLP.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00165/AM17/	RLA File :08/24/040/00417/AM16/	Lic.No/Date:0810137369 08.03.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016-TSW/64 dated 14.09.2016 as under:-			

1. Word "relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 45485 Kgs. as 1.659 Kgs./kg. content in export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 263314 Kgs. as 1.626 Kgs./kg. content in export products after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

	Case No.: 32/6/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
65	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.: 1/6/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
66	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.: 12/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
67	HQ File :01/80/050/00171/AM17/	RLA File :05/23/040/00533/AM16/	Lic.No/Date:0510397921 14.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

	Case No.: 17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
68	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.: 30/6/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
69	HQ File :01/80/050/00189/AM17/	RLA File :08/24/040/00436/AM16/	Lic.No/Date:0810137476 22.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for				

examination and comments. Case is deferred to 25.10.2016.

70	Case No.: 5/6/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00164/AM17/	RLA File :07/24/040/00399/AM16/	Lic.No/Date:0710109581 28.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No.3, 4 & 11 of Standard Deficiency Letter (Export Product wise)". Case is deferred to 25.10.2016.				

71	Case No.: 18/6/80-ALC2/2016	Party Name: BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00177/AM17/	RLA File :34/21/040/00580/AM16/	Lic.No/Date:3410042012 28.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that RA, Vadodara has forwarded only one copy of the application of the firm. Therefore, NC asked the RA & firm to send another 3 sets of application (complete set) to DGFT HQ for consideration of the case on 05.07.2016 through email and reminder sent to RA through email on 18.08.2016 to furnish the same. Case is deferred to 25.10.2016.				

72	Case No.: 20/3/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00131/AM17/	RLA File :03/94/040/01104/AM16/	Lic.No/Date:0310803601 29.03.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/72 dated 14.09.2016 as under:- 1. Net Fabricated weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 121.848 MT, 121.848 MT, 136.925 MT & 136.925 MT respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2, 3 & 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 420762 Kgs. as 1.053 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. 4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 4620 Kgs. & 25036 Kgs. respectively as 1.05 Kgs./kg. content in export items. 5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 88 Kgs. as 1.02 Kgs./kg. content in export items. 6. Quantity of import item at Sl. No. 5 may be allowed as 366 Kgs. (176 Mtrs.) Inclusive of 2 % wastage. 7. Quantities of import items at Sl. No. 6 to 13 may be also be specified as 4 Nos., 16 Nos., 2 Nos. 2 Nos., 2 Nos., 2 Nos., 4 Nos. & 2 Nos. respectively in addition to their weighs. 8. Import items at Sl. No. 6 to 13 may be allowed on net to net basis with accountability clause. 9. Quantities of import items at Sl. No. 14 & 15 (welding consumables) may be allowed as 5256 Kgs. & 5256 Kgs. respectively. 10. Quantities of import items at Sl. No. 16, 17, 18 & 19 (welding consumables) may be allowed as 6700 Kgs. , 3400 Kgs., 2500 Kgs. & 6700 Kgs. respectively. RA may take further necessary action accordingly.				

	Case No.:9/6/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
73	HQ File :01/80/050/00168/AM17/	RLA File :34/21/040/00616/AM16/	Lic.No/Date:3410042016 29.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:13/6/80-ALC2/2016	Party Name: JS MEDIMAX PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
74	HQ File :01/80/050/00172/AM17/	RLA File :05/23/040/00552/AM16/	Lic.No/Date:0510398074 30.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
75	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (69)/16-TSW (B) dated 19.07.2016) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

	Case No.:37/6/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
76	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:42/6/80-ALC2/2016	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
77	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:25.10.2016
Decision: The Committee noted that firm's application has been sent to MSME on 24.08.2016 for examination and comments. Case is deferred to 25.10.2016.				

78	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:12/80- ALC2/2016	Status: Deferred
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		13.09.2016	
HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:25.10.2016
Decision : The Committee noted that firm's reply dated 29.08.2016 has been sent to DHI on 09.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

79	Case No.: 7/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00166/AM17/	RLA File :05/23/040/00565/AM16/	Lic.No/Date:0510398124 01.04.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/79 dated 14.09.2016 as under:- 1. Net Empty weight of export items at Sl. No. 1 to 3 may be specified as 26.17 MT each. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs/Kg. content in the export items as claimed by the firm. 4. Quantity of import item at Sl. No. 4 may be allowed as 201354 Kgs.(204900 Meters) inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause 6. Quantities of import items at Sl. No. 6 & 7 may be allowed as applied for i.e. 6000 Kgs. & 6000 Kgs. respectively. RA may take further necessary action accordingly.			

80	Case No.: 29/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00188/AM17/	RLA File :05/23/040/00569/AM16/	Lic.No/Date:0510398123 01.04.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

81	Case No.: 19/6/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00178/AM17/	RLA File :05/23/040/00014/AM17/	Lic.No/Date:0510398161 11.04.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide OM No. 23(5)/2014-Chem. dated 10.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

82	Case No.: 24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
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HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (63)/16-TSW (B) dated 29.06.2016) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

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Case No.:17/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
HQ File :01/80/050/00176/AM17/	RLA File :05/23/040/00013/AM17/	Lic.No/Date:0510398229 19.04.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/84 dated 14.09.2016 as under:-

1. Net Empty weight of export items at Sl. No. 1 to 16 may be specified as under:

Sl. No.	Net Empty weight	Sl.	Net Empty weight	Sl.	Net Empty weight
1	18 MT	7	61.5 MT	13	5.4 MT
2	56 MT	8	28.2 MT	14	5.4 MT
3	10.8 MT	9	7.3 MT	15	5.3 MT
4	43.5 MT	10	5.3 MT	16	31.5 MT
5	37.8 MT	11	29.7 MT		
6	2.7 MT	12	28.55MT		

2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 3 & 6 to 8.

3. Quantities of import items at Sl. No. 1, 2, 3, 7 & 8 may be allowed as 1.0417 Kgs/Kg. content in the export items as claimed by the firm.

4. Import items at Sl. No. 4 & 5 may be deleted as requested by the firm.

5. Quantity of import item at Sl. No. 6 may be allowed as 550 Kgs. (539.2 Meters) inclusive of 2 % wastage.

6. Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 2000 Kgs., 1000 Kgs., 2100 Kgs. & 2100 Kgs. respectively.

7. Quantity of import item at Sl. No. 13 may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

85	Case No.: 58/6/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00218/AM17/	RLA File :03/95/040/00902/AM16/	Lic.No/Date:0310804132 25.04.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

86	Case No.: 59/6/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00219/AM17/	RLA File :03/95/040/00792/AM16/	Lic.No/Date:0310804134 25.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide U.O. No.3/62/2016-TSW (B) dated 04.08.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

87	Case No.: 3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

88	Case No.: 4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

89	Case No.: 22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:25.10.2016
Decision : The committee noted that the firm's reply dated 29.07.2016 has been sent to DEIT on 04.08.2016 for examination and comments. Case is deferred to 25.10.2016.				

90	Case No.: 25/6/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00184/AM17/	RLA File	Lic.No/Date:0510398320	

	:05/23/040/00026/AM17/	27.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/90 dated 14.09.2016 as under:- 1. Net Fabricated weight of export items at Sl. No. 1, 2 & 3 may be specified as 191 MT, 183.4 MT & 138 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4, 7, 12, 13 & 14. 3. Quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 155675 Kgs., 2078 Kgs., 99628 Kgs. & 400 Kgs. respectively as 1.0493 Kgs/Kg. content in the export items as claimed by the firm. 4. Import items at Sl. No. 5, 6, 8 to 11 & 15 to 18 may be deleted as requested by the firm. 5. Quantities of import items at Sl. No. 7, 12, 13 & 14 may be allowed as 191631 Kgs., 45420 Kgs., 32961 Kgs. & 6003 Kgs. respectively as 1.0493 Kgs/Kg. content in the export items as claimed by the firm. 6. Quantities of import items at Sl. No. 19 to 22 may be allowed as applied for i.e. 14200 Kgs., 4100 Kgs., 4100 Kgs. & 115 Kgs. respectively. RA may take further necessary action accordingly.			

	Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
91	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:25.10.2016

Decision : The Committee noted that the firm's application has been sent to DIPP (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.

	Case No.:44/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
92	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:25.10.2016

Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.

	Case No.:2/9/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
93	HQ File :01/80/050/00255/AM17/	RLA File :05/23/040/00039/AM17/	Lic.No/Date:0510398345 02.05.2016	

Decision: The committee decided to ratify the norms based upon the written comments of MSME vide OM No. 23(5)/2014-Chem. dated 16.08.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

	Case No.:50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
94	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:25.10.2016

Decision: The Committee noted that RA/firm has been asked to forward 4 sets of application (complete set) to DGFT HQ and reminder sent to RA for the same another 3 sets of hardcopy through email on 18.08.2016 for consideration of the case. Case is deferred to 25.10.2016.

95	Case No.:16/6/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00175/AM17/	RLA File :02/24/040/00005/AM17/	Lic.No/Date:0210206664 05.05.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No. (710)/16-TSW (B) dated 13.07.2016) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.			

96	Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.			

97	Case No.:18/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00334/AM17/	RLA File :05/23/040/00040/AM17/	Lic.No/Date:0510398425 09.05.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

98	Case No.:19/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00335/AM17/	RLA File :05/23/040/00030/AM17/	Lic.No/Date:0510398427 09.05.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

99	Case No.:20/12/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00336/AM17/	RLA File :05/23/040/00041/AM17/	Lic.No/Date:0510398426 09.05.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

100	Case No.:40/6/80-ALC2/2016	Party Name:BGR ENERGY	Meet No/Date:12/80-	Status:
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		SYSTEMS LIMITED,	ALC2/2016 13.09.2016	Deferred
	HQ File :01/80/050/00200/AM17/	RLA File :04/24/040/00017/AM17/	Lic.No/Date:0410161898 10.05.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 15.07.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:41/6/80-ALC2/2016	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
101	HQ File :01/80/050/00201/AM17/	RLA File :04/24/040/00005/AM17/	Lic.No/Date:0410161896 10.05.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 15.07.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:46/6/80-ALC2/2016	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
102	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

	Case No.:55/6/80-ALC2/2016	Party Name: SHREE SAI OTO TUBES MILL LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
103	HQ File :01/80/050/00215/AM17/	RLA File :03/95/040/00066/AM17/	Lic.No/Date:0310804638 12.05.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/64/2016-TSW/121 dated 02.08.2016) letter sent to the firm on 18.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

	Case No.:53/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
104	HQ File :01/80/050/00213/AM17/	RLA File :03/95/040/00133/AM17/	Lic.No/Date:0310804781 18.05.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 08.07.2016 through email to furnish reply and final reminder has been sent to firm on 18.08.2016, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.				

	Case No.:54/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
105	HQ File :01/80/050/00214/AM17/	RLA File :03/95/040/00132/AM17/	Lic.No/Date:0310804782 18.05.2016	Defer Date:25.10.2016

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 08.07.2016 through email to furnish reply and **final reminder** has been sent to firm on 18.08.2016, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 25.10.2016.

106	Case No.:16/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP vide ID No.12/78/2016-TSW/106 dated 14.09.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. "Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export item in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 1 & 2 in meters also in addition to their weights. Case is deferred to 25.10.2016.				

107	Case No.:3/9/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 25.10.2016.				

108	Case No.:17/9/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00270/AM17/	RLA File :03/95/040/00109/AM17/	Lic.No/Date:0310805030 31.05.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3/77/2016-(TSW (B) dated 04.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

109	Case No.:17/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00333/AM17/	RLA File :05/23/040/00105/AM17/	Lic.No/Date:0510398723 03.06.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

110	Case No.:16/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
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HQ File :01/80/050/00269/AM17/	RLA File :03/95/040/00125/AM17/	Lic.No/Date:0310805300 08.06.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 16.05.2016 for examination and comments. Case is deferred to 25.10.2016.			

Case No.:18/9/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
111 HQ File :01/80/050/00271/AM17/	RLA File :03/95/040/00187/AM17/	Lic.No/Date:0310805347 09.06.2016	Defer Date:25.10.2016
Decision: The Committee noted that MSME vide UO No.TL-13024/122/2016-MMM&A-DCMSME dated 12.08.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (Copy to be sent to the firm). Case is deferred to 25.10.2016.			

Case No.:15/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Approved
112 HQ File :01/80/050/00268/AM17/	RLA File :03/95/040/00113/AM17/	Lic.No/Date:0310805369 10.06.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/112 dated 14.09.2016 as under:- 1. Net empty weight of export items at Sl. No. 1 & 2 may be specified as 103.578 MT & 225.08 MT respectively. 2. Import items at Sl. Nos. 1 to 3 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 105039 Kgs., 27308 Kgs. & 10226 Kgs. respectively as 1.05 Kgs./Kg. content in the export items. 4. Quantity of import item at Sl. No. 4 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be allowed as 38139 Kgs. as 1.109 Kgs./kg. content in export items after taking 20 % recovery from scrap. 5. Import items at Sl. No. 5, 6 & 10 to 12 may be allowed on net to net basis with accountability clause. 6. Import items at Sl. No. 7 to 9 shall be of relevant grade and dia. as contained in the export items and their quantities may be allowed as applied for inclusive of 2 % wastage. 7. Specification of import items at Sl. No. 14, 15 & 16 (welding consumables) may be amended as requested by the firm vide their letter dated 28th July, 2016 (copy enclosed) 8. Quantities of import items at Sl. No. 13, 14, 15 & 16 (welding consumables) may be allowed as 2150 Kgs., 3058 Kgs., 1906 Kgs. & 4964 Kgs. respectively. RA may take further necessary action accordingly.			

Case No.:10/9/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
113 HQ File :01/80/050/00263/AM17/	RLA File :03/94/040/00205/AM17/	Lic.No/Date:0310805471 14.06.2016	Defer Date:25.10.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 22.07.2016 for examination and comments. Case is deferred to 25.10.2016.			

114 Case No.:22/12/80-ALC2/2016	Party Name:KSS ABHISHEK	Meet No/Date:12/80-	Status:
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	SAFETY SYSTEMS PVT. LTD,	ALC2/2016 13.09.2016	Deferred
HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:25.10.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.			

Case No.: 11/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
HQ File :01/80/050/00264/AM17/	RLA File :03/95/040/00173/AM17/	Lic.No/Date:0310805571 17.06.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP vide ID No.12/78/2016-TSW/115 dated 14.09.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 6, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 3, 4, 7 & 12 to 15 in Nos. also in addition to their weights. 5. Quantities of import items at Sl. No. 5 & 17 in meters also in addition to their weights. 6. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of pipes in the export product.			
Case is deferred to 25.10.2016.			

Case No.: 12/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
HQ File :01/80/050/00265/AM17/	RLA File :03/95/040/00174/AM17/	Lic.No/Date:0310805572 17.06.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/116 dated 14.09.2016 as under:- 1. Net empty weight of export item may be specified as 171 MT. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed as 16796 Kgs. as 1.03 Kgs./Kg. content in the export item. 4. Quantity of import item at Sl. No. 2 may be allowed as 136100 Kgs. as 1.05 Kgs./Kg. content in the export item. 5. Quantity of import item at Sl. No. 3 may be allowed as 130 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 6870 Kgs. as 1.05 Kgs./kg. content in export item. 6. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export item and its quantity may be allowed as 4875 Kgs. (1500 Meters) inclusive of 2 % wastage. 7. Quantities of import items at Sl. No. 6 to 8 may be also be specified as 30 Sets, 200 Nos. & 1500 Nos. respectively in addition to their weighs. 8. Import items at Sl. No. 5 to 8 may be allowed on net to net basis with accountability clause. 9. Import items at Sl. No. 9 may be allowed as applied for i.e. 50 Kgs. on net to net basis. 10. Quantities of import items at Sl. No. 10, 11 & 12 (welding consumables) may be allowed as applied for i.e. 200 Kgs., 2700 Kgs. & 1100 Kgs. respectively.			

	RA may take further necessary action accordingly.
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	Case No.: 21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
117	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

	Case No.: 7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
118	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:25.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.			

	Case No.: 8/12/80-ALC2/2016	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
119	HQ File :01/80/050/00324/AM17/	RLA File :05/23/040/00135/AM17/	Lic.No/Date:0510398906 24.06.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/116 dated 14.09.2016 as per GN-4 for Engineering products.			
	RA may take further necessary action accordingly.			

	Case No.: 23/12/80-ALC2/2016	Party Name: MVS ENGINEERING LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00339/AM17/	RLA File :05/24/040/00093/AM17/	Lic.No/Date:0510398904 24.06.2016	
120	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/120 dated 14.09.2016 as under:-			
	- Words "Containing 3550 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product. - Quantity of import item may be allowed as applied for i.e. 3550 Kgs. on net to net basis.			
	RA may take further necessary action accordingly.			

	Case No.: 24/12/80-ALC2/2016	Party Name: THE INDURE PVT. LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
121	HQ File :01/80/050/00340/AM17/	RLA File :05/24/040/00100/AM17/	Lic.No/Date:0510398905 24.06.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/116 dated 14.09.2016 as per GN-4 for Engineering products.

RA may take further necessary action accordingly.

122	Case No.: 14/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00330/AM17/	RLA File :05/23/040/00131/AM17/	Lic.No/Date:0510399028 06.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

123	Case No.: 6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DEIT on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

124	Case No.: 12/12/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward another 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.				

125	Case No.: 11/12/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
	HQ File :01/80/050/00327/AM17/	RLA File :05/24/040/00176/AM17/	Lic.No/Date:0510399186 22.07.2016	
Decision: The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/78/2016/TSW/125 dated 14.09.2016 as under:-				
1. Net weight of export product may be specified as 1137.6 Kgs. 2. Quantity of import item may be allowed as 4777.9 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.				
RA may take further necessary action accordingly.				

126	Case No.: 4/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00320/AM17/	RLA File :05/23/040/00212/AM17/	Lic.No/Date:0510399244 27.07.2016	Defer Date:25.10.2016

Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.

127	Case No.: 9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

128	Case No.: 25/12/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME(Chemical) on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

129	Case No.: 2/12/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00318/AM17/	RLA File :05/23/040/00193/AM17/	Lic.No/Date:0510399282 29.07.2016	Defer Date:25.10.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.				

130	Case No.: 5/12/80-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date:25.10.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.				

131	Case No.: 3/12/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80- ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00319/AM17/	RLA File :05/23/040/00197/AM17/	Lic.No/Date:0510399342 03.08.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP vide ID No.12/78/2016-TSW/131 dated 14.09.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 13 & 14 in Nos. also in addition to their weights. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 21				

to 23) supported by overlay areas and thicknesses.

Case is deferred to 25.10.2016.

132	Case No.: 10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

133	Case No.: 13/12/80-ALC2/2016	Party Name: THE G ENGINEERS GROUP	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00329/AM17/	RLA File :31/82/040/00077/AM17/	Lic.No/Date:3110066276 04.08.2016	Defer Date:25.10.2016
Decision: The Committee noted that DIPP vide ID No.12/78/2016-TSW/133 dated 14.09.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations/basis for the quantities of import items. Case is deferred to 25.10.2016.				

134	Case No.: 15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:25.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME(Chemical) on 05.09.2016 for examination and comments. Case is deferred to 25.10.2016.				

135	Case No.: 1/12/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Deferred
	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:25.10.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 25.10.2016.				

S.No.315

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00220/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/23/040/00084/AM15	0510388030
Date: 13.09.2016		Request for revision of norms	dt.03.06.2014

Decision: The committee noted that the request of the firm is not clear and therefore decided to call technical person of the firm along with all the relevant records/designs etc. to elaborate their import/export item before the Norms Committee for reconsideration of their case. Case is deferred to 25.10.2016.

S.No.316

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 13.09.2016		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that the request of the firm is not clear and therefore decided to call technical person of the firm along with all the relevant records/designs etc. to elaborate their import/export item before the Norms Committee for reconsideration of their case. Case is deferred to 25.10.2016.

S.No.317

Case No. A/R-95	M/s. Power wind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 13.09.2016		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that MSME (Chemical) vide OM No.TL-12021/8/2016-GC and F-DCMSME dated 14.09.2016 has advised that NC may take a view based on the norms recommended by C&PC. Accordingly, the Committee decided to ratify the norms as applied for as recommended by C&PC vide OM No.46011/64/2014-PC-II dated 20.05.2016 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.318

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/24/040/00407/AM15	0510377258
Date: 13.09.2016		Request for fixation of norms	dt.27.01.2014

Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and the norms and wastage on items of import have not been specified by C&PC. The case was, therefore, referred to MSME (Chemical Division) on 05.07.2016 for their comments as per the decision of norms committee. Case is deferred to 25.10.2016.

S.No.319

Case No. A/R-136	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00473/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/24/040/00301/AM15	0510391465
Date: 13.09.2016		Request for fixation of norms	dt.07.10.2014

Decision : The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments. Case is deferred to 25.10.2016.

S.No.320

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 13.09.2016		Request for fixation of norms	dt.18.07.2014

Decision : The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Case is deferred to 25.10.2016.

S.No.321

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.31/24/040/00142/AM13	3110056333
Date: 13.09.2016		Request for fixation of norms	dt.27.11.2012

Decision : The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Case is deferred to 25.10.2016.

S.No.322

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/23/040/00074/AM16	0510394576
Date: 13.09.2016		Request for fixation of norms	dt.16.06.2015

Decision: The committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.323

Case No. A/R-21	M/s. MVS Engineering Ltd., New Delhi	HQF.No.01/80/050/00087/AM13/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.05/24/040/00466/AM12	0510321214
Date: 13.09.2016		Request for fixation of norms	dt.28.03.2012

Decision: The committee noted that DIPP have given their observation in the case. NC decided to defer the case for further deliberation. Case is deferred to 25.10.2016.

S.No.324

Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.03/94/040/01101/AM16	0310794289
Date: 13.09.2016		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	dt.02.03.2015

Decision: The committee noted that as in earlier similar cases, the firm may be advised to get their application routed through RA for revision of norms. Case is deferred to 25.10.2016.

S.No.325

Case No. A/R-82	M/s. L&T-MHPS Boilers	HQF.No.01/80/050/00349/AM16/D ES.I	Lic. No. & date
Meeting No.12/17	Pvt. Limited,	RLA, No.03/95/040/00390/AM16	0310798539
Date: 13.09.2016	Mumbai	Request for amendment of item description of export product of norms	dt.27.08.2015

Decision: The committee decided that description of Export Product may be restored as mentioned in AA, for the purpose of regularization of the above mentioned Advance Authorization.

RA may take further necessary action accordingly.

S.No.326

Case No. A/R-52	M/s. L&T-MHPS Boilers	HQF.No.01/80/050/00805/AM11/DES.I	Lic. No. & date
Meeting No.12/17	Pvt. Limited,	RLA, No.03/95/040/00774/AM11	0310610650
Date: 13.09.2016	Mumbai	Request for amendment of item description of export product of norms	dt.12.01.2011

Decision: The committee decided that description of Export Product may be restored as mentioned in AA, for the purpose of regularization of the above mentioned Advance Authorization.

RA may take further necessary action accordingly.

S.No.327

Case No. A/R-148	M/s. Larsen and Toubro Ltd.,	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.12/17	Mumbai	RLA, No.03/95/040/00166/AM152	0310640468
Date: 13.09.2016		Request for amendment of norms	dt.05.07.2011

Decision: The committee noted that the firm's reply dated 14.07.2016 and 15.07.2016 has been sent to DHI on 19.07.2016 and additional reply dated 02.08.2016 has been sent to DHI on 10.08.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.328

Case No. A/R-75	M/s. Kern-Liebers (India)	HQF.No.01/80/050/00247/AM15/D ES.I	Lic. No. & date
Meeting No.12/17	Pvt. Ltd.,	RA.F.No.07/24/040/00252/AM14	0710105948
Date: 13.09.2016	Tumkur	Request for fixation of norms	dt.21.07.2014

Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.329

Case No. A/R-76	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00686/AM07/DES .I	Lic. No. & date
Meeting No.12/17		RA.F.No.07/24/040/00408/AM07	0710047580
Date: 13.09.2016		Request for fixation of norms	dt.25.09.2006

Decision : The committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.330

Case No. A/R-77	M/s. Glovis India Pvt. LTd., Sriperumbudur, TN	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.04/24/040/00124/Am16	0410161029
Date: 13.09.2016		Request for fixation of norms	dt.21.09.2015

Decision: The committee noted that the firm's request dated 04.07.2015 has been sent to MSME on 02.08.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.331

Case No. A/R-78	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00231/AM16/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.03/95/040/00106/AM16	0310796995
Date: 13.09.2016		Request for revision of norms	dt.01.07.2015

Decision: The Committee noted that DIPP vide ID No.12/78/2016-TSW/78-A/R dated 14.09.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format-export product wise.
2. Basis for the quantity of import item at Sl. No. 4 supported by drawings of the export items.

Case is deferred to 25.10.2016.

S.No.332

Case No. A/R-79	M/s. L&T- MHPS Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00326/AM16/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.03/95/040/00227/AM16	0310798232
Date: 13.09.2016		Request for amendment of norms	dt.17.08.2015

Decision: The committee noted that the firm's request dated 06.06.2016 has been sent to DHI on 26.07.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.333

Case No. A/R-91	M/s. Plant Engineering Services, Chennai	HQF.No.01/80/050/00431/AM15/D ES.I	Lic. No. & date
Meeting No.12/17		RA.F.No.04/24/040/00076/AM11	0410115529
Date: 13.09.2016		Request for revision of norms	dt.14.07.2010

Decision: The committee noted that the firm's request dated has been sent to MSME on 12.09.2016 for examination and comments. Case is deferred to 25.10.2016.

S.No.334

Case No. A/R-92	M/s. L&T- MHPS Boilers	HQF.No.01/80/050/00136/AM12/D ES.I	Lic. No. & date
Meeting No.12/17	Pvt. Limited,	RA.F.No.03/95/040/00945/AM11	0310620136
Date: 13.09.2016	Mumbai	Request for revision of norms	dt.08.03.2011

Decision: The committee noted that the firm's request dated has been sent to MSME on 12.09.2016 for examination and comments. Case is deferred to 25.10.2016.


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

F.No.01/94/180/56/AM16/PC-4 / 453 / TR No-85
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
POLICY SECTION - 4, ROOM NO. 210
UDYOG BHAVAN, NEW DELHI-110011

S.No 5814
13/09/16

Dated 07th September, 2016

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0510373033 dated 10.12.2013 issued under Para 4.7 of HBPv1 to M/s Globe Hi Fab, Faridabad and Advance authorisation No. 0510373033 dated 10.12.2013 issued under Para 4.7 of HBP Vol- I to M/s Brijbasi Hi Tech Udyog Ltd, New Delhi -reg.

The undersigned is directed to refer to ID Note dated 19.05.2016 on the above subject.

2. In this regard it is informed that Norms Committee -1 may refer to General Note-4 of the SION Book (enclosed) to decide the case and if there is any doubt, the case may be referred to Policy- 4 Section for further clarification.

3. This issues with the approval of Addl. DGFT.

Sanjay
(Sanjay Kumar)
Foreign Trade Development Officer
Tel. No. 23061562/Ext.376

Encl: As above.

FTDO (NC-1)

15/9/16
(5)

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 5 & 14
13/09/16

GENERAL NOTES FOR ENGINEERING PRODUCTS (PRODUCT CODE : C)

1. Wherever import of steel has been allowed as an input its grade will be relevant to the grade of the steel used in the export product.
2. The import of "Aluminium" and "Zinc" wherever permitted shall be allowed in the form of Ingots/Pigs/Sows/Slabs and T-Bars.
3. In respect of Galvanised export products, which are sought to be exported in Ungalvanised form, licences may be granted under the respective Standard Input Output Norms allowing all the other inputs except Zinc.
4. For Import of components, in respect of Export product (a) where norms have not been standardized and published and the applicant seeks to import only Components (without any raw material, consumables etc.) or (b) where SION do not provide import of Components or (c) where additional Components in addition to those allowed in norms are sought, the Components as an input may be allowed for import on net-to-net basis, without any wastage, by the Licensing Authority. Import of components sought as Spares shall be governed by the Policy for Spares. In such cases, the import of Components allowed shall be permitted with accountability clause and the type, technical specifications (including part No. if any), etc. of the Components sought for import should conform to those utilized in the manufacturing of the resultant product, which should be reflected in export documents (Shipping Bills) also. A condition to this effect shall be imposed on the licence."
5. In case where the input (s) required for the manufacture of the resultant export product have norms from further basic stage (s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs for manufacture of the resultant product."
6. Where the manufacturing process commences from raw material stage the export product may be allowed to be exported in CKD/SKD condition.
7. Unless and otherwise specifically mentioned, Steel products wherever allowed for import / export would be in prime condition only and not in Second / Defective condition / form.
8. Wherever import of Steel is allowed in the form of sheet, it will cover import of plate also and vice versa as long as both are made of same grade of steel.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

w/c
05
13/9/2018
SK NO 23
11-11-14 X
23-12-14 X
43-215

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

30(19)/2014-ME

Subject: Ratification of norms in terms of para 4.7 of HBP(Vol) advance License No 0510373033 dated 10.12.13 for export of Hydrant Pit Cleaning vehicle in respect of M/s Globe HiFabs

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause.
- DGFT to ensure whether Sno 13 of item of import (Volvo truck chassis model FLL 42 RE 16L) can be imported as per FTP.

This issue with the approval of Director (ME) for taking a view by NC.

(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(19)/2014-ME dated 21.11.2014

H A a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

12
13/09/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHPS Turbine Generator Ltd for
ratification of norms of AA no 0310794514 dt 11-03-15

DES-I, DGFT may kindly refer to the above mentioned AA of L&T
MHPS Turbine Generator Ltd. Based on the information
submitted, this Office recommends the following.

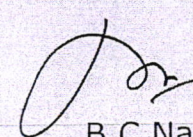
Export

420MW Steam Turbine, Section wise - 14 set. The export weight
is 489.7 MT & the same is to be incorporated to the AA.

Import

Item no	item	Recommendations
21,45,46,51 to 53	Raw material	As per SION C-1647
54 to 57	consumables	Value restricted to 2% of FOB value of Export
1,4, 6 to 8,13,21,24,27,32, 48 to 50	Casting & forgings	Net to net basis on number terms.
All other item up to item no 57	components	May be allowed under GN-4 with accountability.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
24-08-16

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(152)/15-TSW(B)

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

13
13/09/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHPS Turbine Generator Ltd for ratification of norms of AA no 0310794808 dt 23-03-15.

DES-I, DGFT may kindly refer to the above mentioned AA of L&T MHPS Turbine Generator Ltd. Based on the information submitted, this Office recommends the following.

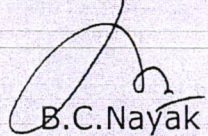
Export

360MW Steam Turbine Unit 1, Section wise - 15 set. The export weight is 489.7 MT & the same is to be incorporated to the AA.

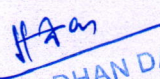
Import

Item no	item	Recommendations
14,41,61,66	Raw material	As per SION C-1647
67 to 70	consumables	Value restricted to 2% of FOB value of Export
1,4 to 11,19,59,60,63 to 65	Casting & forgings	Net to net basis on number terms.
All other item up to item no 70	components	May be allowed under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
24-08-16

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(152)/15-TSW(B)


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Tele: 23007431
Fax: 23010481

21
30/08/16 & 13/09/2016

Government of India
Ministry of Defence
Directorate of International cooperation
Room No. 431, Block 'B'
DRDO Bhawan
Rajaji Marg
New Delhi -110011

DIC/SCOMET/4801/M/16

22 Aug 2016

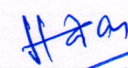
To
The Deputy Director General of Foreign Trade
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi

Ratification of norms in respect of Advance Authorisation No. 0310800533 & 0310797014 issued under para 4.7 of HBP Vol.I to M/s Larsen & Toubro Ltd., Mumbai

Reference your OM No. 01/80/50/00241/AM-16/DES-I/723 dated 19th Oct 2015.

2. DRDO **recommends** the cases for **Advance Authorisation for import** of Raw Materials / Components manufacture of Front / Rear Harness, Realy Unit and MICA missile Harness (W1G Harness MICA (Phase 2), W2D Harness MICA (Phase 2), W3 Harness MICA (Phase 2) and W4 Harness MICA (Phase 2)) as mentioned in OM cited above.


(Dr Meetul Kumar)
Sc 'E'


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt. of India
Ministry of Micro small & medium Enterprises
Office of the development Commissioner
Mechanical Division

26
13/09/2016

Subject: AA no. 0510395498 dated 01.09.15 in respect M/s JBM Kanemitsu Pulleys pvt ltd..

The norms may be fixed as follows:-

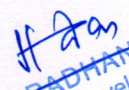
- Per unit weight of export product may be mentioned as 380 gms.
- Import may be allowed on net to net basis. The weight may be as 78668 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for wastage.

This issues with the approval of Director (ME) for taking view by NC.



(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/118/2016-MMM&A-DCMSME dated 12.08.16


~~HARADHAN DAS~~
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

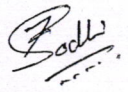
53
13/09/2016

Subject: AA no 0310802025 dated 25.01.16 in respect of M/s Bona Trans India Ltd.

Norms may be fixed as follows:-

- Import may be allowed on net to net basis. However the weight may be allowed for 15948 kg inclusive of 20% wastage after affecting 1/3 recovery for scrap.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
UO note No TL-13024/121/2016 MMM&A-DCMSME dated 12.08.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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13/9/2016

23(5)/2014- Chem.
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
10 August, 2016

OFFICE MEMORANDUM

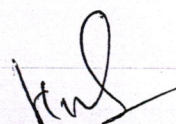
Subject: Ratification of the norms in respect of advance authorization No.0510398161 dated 11.02.2016, under Para 4.7 of HBP (Vol. I) obtained by M/s Johnson Matthey India Pvt. Ltd.
11/4/16

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/050/178/AM17/257DES.1 dated 13.6.2016 forwarding advance authorization No. 0510398161 dated 11.02.2016 issued to M/s, Johnson Matthey India Pvt. Ltd., Gurgaon for ratification of norms.

The application for Export of Automobile Exhaust Catalyst of ceramic substrate impregnated with Platinum by M/s Johnson Matthey India Pvt. Ltd. has been examined.

Import Input at S. No. 1 (Ceramic Substrate size 143.8 x 101.6 mm, 490 cps) being component, net to net quantity in Numbers terms may be allowed. For import input at S. No. 2 (Platinum as Platinum Nitrate), net quantity with Nil wastage is recommended.

This issues with the approval of competent authority.


(H.S Bisht)
Director (Chemical)

Shri Haradhan Das,
Foreign Trade Development Officer,
O/o Director General of Foreign Trade,
DES I Section, Room No. 404
M/o Commerce and Industry,
Udyog Bhawan,
New Delhi.

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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13/09/2016

Government of India
Department of Heavy Industry
TSW(B) Section

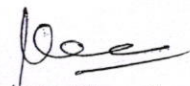
Subject: AA No.0310804134 M/s L&TMHI Boiler.

Export Product: Steam Generator-pressure parts for 2X660MW NTPC Khargaone.

Inputs

Item 10, 11 & 23, net to net with accountability clause under GN4.

Remaining items, Percentage wastage on net weight as per C-1742/C-1647.



(K.K. Tiwari)

Industrial Advisor

DY. DGFT, DES-1, DGFT, Udyog Bhawan

D.O. No.3/62/2016-TSW(B) dated the 4th August, 2016


HARADHAN DAS
Foreign Trade Development Officer
Foreign Trade General of Foreign Trade
Directorate of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

23(5)/2014- Chem.
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
16th August, 2016

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13/09/2

OFFICE MEMORANDUM

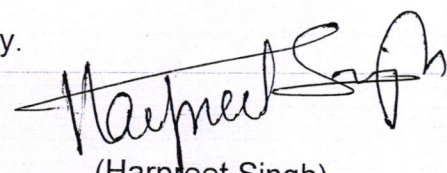
Subject: Ratification of the norms in respect of advance authorization No. 0510398345 dated 2.5.2016, under Para 4.7 of HBP (Vol. I) obtained by M/s Johnson Matthey India Pvt. Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/050/255/AM17/419/DES.1 dated 22.7.2016 forwarding advance authorization No. 0510398345 dated 2.5.2016 issued to M/s, Johnson Matthey India Pvt. Ltd., Gurgaon for ratification of norms.

The application for Export of Automobile Exhaust Catalyst of ceramic substrate impregnated with Platinum by M/s Johnson Matthey India Pvt. Ltd. has been examined.

Import Input at S. No. 1 (Ceramic Substrate size 143.8 x 101.6 mm, 400 cps) being component, net to net quantity in Numbers terms may be allowed. For import input at S. No. 2 (Platinum as Platinum Nitrate), net quantity with Nil wastage is recommended.

This issues with the approval of competent authority.



(Harpreet Singh)
Assistant Director (Chemical)

✓
Shri Haradhan Das,
Foreign Trade Development Officer,
O/o Director General of Foreign Trade,
DES I Section, Room No. 404
M/o Commerce and Industry,
Udyog Bhawan,
New Delhi.

H. Das
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



LARSEN & TOUBRO

LIC:LUT:1162:TM

112
13/9/16

DIPP

July 28, 2016

The Directorate General of Foreign Trade
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Amendment in Advance Authorization No. 0310805369 dated
10/06/2016 issued by ADGFT Mumbai vide file No.
03/95/040/00113/AM17

The above Advance Authorisation was issued to us for manufacture/export of 1 No. 1st Stage Feed / Effluent Exchanger (Tag No. E-103) and 1 No. 2nd Stage Feed/ Effluent Exchanger (Tag No. E-108) to M/s. Bechtel Oil & Gas Chemicals Inc, USA.

In this connection, we wish to inform you that during detailed engineering, the specification against Import item Nos. 14, 15 & 16 have undergone certain changes as follows ::

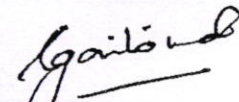
Sr. No, of Log	Description as appearing on Authorization	Revised specification
14	WELDING WIRES-EB2R, ER80S-B2, ER309L, E308L, E309LTO-01, E308L TO-1.	WELDING WIRES-EB2R, ER80S-B2, ER309L, E308L, E309LTO-01, E308L TO-1, E309L T0-1, E308L T0-1, ER80S- B2, ER308L
15	WELDING STRIPS-23.11L, 19.9L.	WELDING STRIPS-23.11L, 19.9L, 22.11L, B22.11L, B19.9L, B22.11L-60- 0.50, B19.19.L-60-0.50.
16	WELDING FLUX-UV420TTR, SANDVIK 375.	WELDING FLUX-UV420TTR, SANDVIK 375, SANDVIK 37 S, FLUX 37 S.

Further, we wish to inform you that we had approached ADGFT, Mumbai for amendment and they have vide letter dated 14.7.2016 (copy enclosed) requested us to approach NC for amendment since the matter has been forwarded to NC for fixation of Norms.

We hope you will find the above information/documents in order and request you to kindly arrange to send your recommendations for amendment in specification against import item Nos. 14, 15 & 16 to the O/o ADGFT, Mumbai, at an early date.

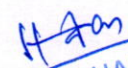
Thanking you, we remain,

Yours faithfully,
for LARSEN & TOUBRO LIMITED


(SHAILESH GAITONDE)
Dy. General Manager

Encl:As above

cc: DIPP,
New Delhi


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Government of India
Department of Heavy Industry
TSW(B) Section

108
13/09/2016

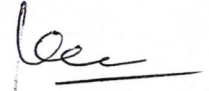
Subject: AANo.0310805030 dated 31.05.2016 M/s L&T-MHPS Turbine
Generators Pvt. Limited.

The request has been examined and the comments are as under:-

Export Product : Stream Turbine, 68.19 MW.

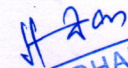
Inputs

Item 34 and 35 percentage wastage as per C1647
Item 45, 61 & 62 to be deleted.
Remaining items net to net under GN-4.



(K.K. Tiwari)
Industrial Advisor

DY. DGFT, DES-1, DGFT, Udyog Bhawan
D.O. No.3/77/2016-TSW(B) dated the 4th August, 2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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